

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5483-5484/2017

LUCKNOW DEVELOPMENT AUTHORITY THROUGH ITS SECRETARY Appellant(s)

VERSUS

BHUSAI & ORS.

Respondent(s)

([FOR FINAL HEARING]

IA No. 151795/2026 - EARLY HEARING APPLICATION

IA No. 66727/2017 - EXEMPTION FROM FILING O.T.

IA No. 66723/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH SLP(C) No. 17242/2017

(IA No. 53341/2017 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 17568/2017

(IA No. 55412/2017 - EXEMPTION FROM FILING O.T.)

Date : 25-09-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN

HON'BLE MR. JUSTICE ARUN PALLI

For Appellant(s) :

Mr. Mukesh Verma, Adv.
Mr. Pawan Shukla, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Shashank Singh, AOR
Mr. Tushar Khadiya, Adv.

For Respondent(s) :

Mr. Sunny Choudhary, AOR
Mr. Ajay Chouhan, Adv.

Mr. E. C. Agrawala, AOR

Mr. Anurag Kishore, AOR

Mr. Shantanu Krishna, AOR

Mr. Vignesh Singh, AOR
Mr. Ritam Tripathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Sunny Choudhary, learned counsel for the respondents in SLP (Civil) No.17568 of 2017 seeks liberty to file a note in the form of outline submissions on behalf of the respondents.
2. Liberty is granted to do so.
3. Learned counsel for respondent No.1 in Civil Appeal Nos.5483-5484 of 2017 submits that respondent No.1 has since deceased. Learned counsel submits that details of the legal representatives of respondent No.1 has been passed on to the learned counsel for the appellant.
4. The statement is placed on record.
5. List on 12th January, 2027.

(ANITA MALHOTRA)
DEPUTY REGISTRAR

(NIKITA SINGH)
COURT MASTER